

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).1011-1012/2012

(From the judgement and order dated 22/02/2011 in CRA No.479/1998,
CRA No.577/1998 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SHIMBHU & ANR.

Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(With appln(s) for bail and office report)
(For final disposal)

Date: 21/08/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. Rishi Malhotra, AOR

For Respondent(s) Mr. Brijender Chahar, Sr. Adv.
Mr. R.K. Shokeen, Adv.
Mrs. Jyoti Chahar, Adv.
Dr. Monika Gusain, Adv.UPON hearing counsel the Court made the following
O R D E RHeard Mr. Rishi Malhotra, learned counsel appearing for the
petitioners and Mr. Brijender Chahar, learned senior counsel
appearing for the respondent.

Hearing concluded.

Judgment reserved.

|(Chetan Kumar)
|Court Master| |(Savita Sainani)
| |Court Master|
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